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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 136/9/NCLT/AHM/2017

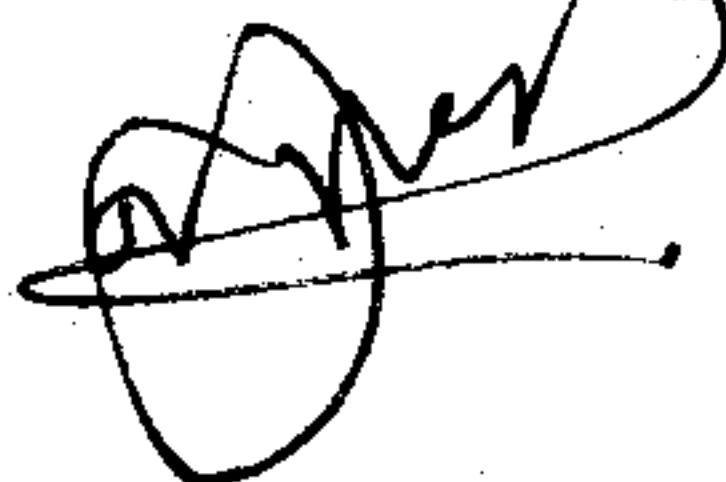
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017**

Name of the Company: BP Lubicants Pvt Ltd.
V/s.
Regent Granito (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JINESH KAPADIA	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Mr. Jignesh Kapadia present for Operational Creditor/Petitioner.
None present for Respondent.

There are four signatories out of it two signatories received the notice as reflected from the track report showing the date as 30.11.2017 with regard to other two signatories of the company the service returned with the postal remark "as refused".

The learned Counsel appearing for petitioner also submitted that the mail also been sent to the Respondent on 25.11.2017.

Petitioner is directed to inform the date of hearing along with copy of this order to the corporate debtor and shall file proof of service.

List the matter on 15.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of December, 2017.